

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA - 212 of 2011**  
**& Appeal No. 100 of 2010**

**Dated : 09<sup>th</sup> December, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Konaseema Gas Power Limited** **... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity**  
**Regulatory Commission & Ors.** **....Respondent(s)**

Counsel for the Appellant(s): Mr. Amit Sibal, Mr. Jafar Alam,  
Mr. Amardeep Jaiswal,  
Mr. Siddarth Selwal

Counsel for the Respondent(s): Mr. K.V. Mohan for R-1  
Ms. Surbhi Sharma for R-3-7

**ORDER**

Despite the objection raised by the learned counsel for the Respondent, in the circumstances narrated in the affidavit praying for restoration, we feel that this Appeal has to be restored. Accordingly, the Appeal is restored.

Post this Appeal alongwith Appeal No. 117 of 2011 on **13.12.2011 at 2.30 p.m.** before the Bench comprising of Hon'ble Chairperson and Hon'ble Mr. V.J. Talwar, Technical Member.

**(Rakesh Nath)**  
**Technical Member**  
vs/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**